

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 133 OF 2018 &
IA NOS. 591 OF 2018 & 693 OF 2019**

Dated: 10th May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

GSPL India Gasnet Limited

.... Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Piyush Joshi
Ms. Sumiti Yadava
Ms. Aditi

Counsel for the Respondent(s) : Mr. Utkarsh Sharma
Ms. Kaveri Vats

ORDER

IA No. 693 of 2019

(Application for condonation of delay in filing rejoinder)

For the reasons set out in the application, 62 days' delay in filing the rejoinder is condoned and rejoinder is taken on record.

The application is disposed of.

APPEAL NO. 133 OF 2018 & IA NO. 591 OF 2018

It is represented that pleadings are complete.

List the matter for hearing on **12.07.2019 (Friday)**.

(B.N. Talukdar)
Technical Member (P&NG)

kt/m

(Justice Manjula Chellur)
Chairperson